

Trade deficit in mining

1978. SHRI DEREK O'BRIEN: Will the Minister of MINES be pleased to state :

- (a) India's mining output since 2011;
- (b) India's trade deficit in mining since 2011; and
- (c) the steps being taken to reduce the trade deficit in mining ?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI VISHNU DEO SAI): (a) The GDP of mining and quarrying sector at constant prices since 2011 is as follows:

Mineral	2011-12	2012-13	2013-14 (PE)
GDP of Mining and Quarrying Sector (at Constant Prices) (in ₹ crore)	110725	108328	106838
Growth Rate in Mining and Quarrying Sector (in %) (at Constant Prices)	0.1	-2.2	-1.4

Base year 2004-05. *Source:* Indian Bureau of Mines. PE: Provisional Estimates

(b) and (c) The information on exports and imports of ores and minerals (excluding fuel minerals) from 2011-12 to 2013-14 is given below:

	(in ₹ crore)		
Export and Import of Minerals	2011-12	2012-13	2013-14 (P)
Exports of Ores and Minerals	173361	158443	193517
Imports of Ores and Minerals	184282	181517	195234
Trade Deficit (Export - Import)	-10921	-23074	-1717

Source: Indian Bureau of Mines. P: Provisional

The mining sector has been liberalized since the year 1993 and supply of minerals is driven by market demand. Therefore, the Government does not administer demand and supply of the minerals.

However, Geological Survey of India (GSI), an attached office of the Ministry of Mines, is taking up measures to increase the mineral exploration activity at deeper levels to solve the mineral shortage crisis. GSI alongwith Atomic Minerals Directorate, Mineral Exploration Corporation Limited, State Directorates of Geology and Mining, State/ Central Undertakings and private enterprises are engaged in detailed exploration to identify mineral deposits. GSI is intensifying exploration activities for locating concealed and deep-seated mineral deposits in known mineral belts and also in identified new prospective areas, for which GSI has given emphasis for collection of base line data, which includes geological, geochemical and geophysical

mapping (including aerogeophysical, multispectral and hyperspectral mapping using data from airborne satellite sensors) which will be used for mineral production. GSI has further taken the following steps for accelerating mineral exploration to assess mineral resources:

- (i) Government restructured GSI in October, 2011 and created 1353 technical posts.
- (ii) Introduction of high precision gravimeter, total field magnetometer for geophysical surveys and state-of-the-art chemical analyses instruments for generating precise elemental data.

Number of mines operating prior to ban by Goa Government

1979. SHRI SHANTARAM NAIK: Will the Minister of MINES be pleased to state:

- (a) the number of mines which were operating prior to the ban imposed by the Government of Goa by a Gazette notification;
- (b) the control exercised by the Ministry of Mines on the iron ore mines located in Goa;
- (c) whether the Ministry has banned, controlled or regulated any iron ore mining activities in the State during the last 20 years; and
- (d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI VISHNU DEO SAI): (a) 90 mines (118 leases) were operating prior to the ban imposed by the State Government of Goa by Gazette notification dated 10.09.2012.

(b) Indian Bureau of Mines (IBM) a subordinate office of Ministry of Mines approves the mining plan /scheme of mining of major minerals for systematic and optimum utilisation/extraction of mineral. To monitor the proposal envisaged in the approved mining plan/scheme of mining, IBM carries out regular inspections of mines and takes appropriate remedial measures as per the provisions of Mines and Minerals (Development and Regulation) Act, 1957 and the rules made there under.

(c) and (d) IBM as the technical regulator, regulates the mining activity for major minerals (excluding fuel, coal and atomic minerals) including the Iron ore mining activity by carrying out regular inspections to implement the provision of Mineral Conservation and Development Rules (MCDR) 1988. As per the information made available by IBM, the details regarding compliance of provisions of MCDR 1988 w.e.f 2008-09 in the State of Goa is given in Statement.